

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

LIBRARY

O.A. 350/00859/ 2019

Order dated: 23.07.2019

Coram : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Pinki Ghosh,
Daughter of Late Laxmi Ghosh,
Unmarried Daughter,
and residing at:- 59/C,
Bose Pukur Road,
P.S. & P.O.: - Kasba, Kolkata-700042

.... Applicant.

Versus

1. The Union of India,
through the General Manager,
having Head Office situated
at:- Eastern Railway,
17, N.S. Road,
Kolkata - 700 001
2. The Divisional Railway Manager,
Having his office situated
at:- Eastern Railway,
Sealdah Division, Sealdah,
Kolkata - 700 014.
3. The Senior Divisional Personnel Officer,
Having his office situated
at:- Eastern Railway,
Sealdah Division, Sealdah,
Kolkata - 700 014.

.... Respondents.

For the applicant : Mr. N.Roy, Counsel

For the respondents : Ms. C.Mukherjee, Counsel

Abh

ORDER (ORAL)

Per Dr. Nandita Chatterjee, Administrative Member:

The applicant has approached the Tribunal praying for the following relief:

"(a) To issue direction upon the respondent authorities to consider the representations, dtds. 5.8.08 and 14.8.18 for family pension forthwith.

(b) To issue further direction upon the respondent authorities to give family pension to the applicant forthwith.

(c) Any other order or further order or orders as your Lordships may deem fit and proper.

(d) To produce Connected Departmental Record at the time of hearing."

2. Heard both Ld. Counsel, examined documents on record. Matter is taken up at the admission stage.
3. The submissions of the applicant, as advocated through her Ld. Counsel, are that the applicant is the unmarried daughter of an ex-employee of the Respondent authorities. The ex-employee had expired on 30.08.2003. Upon expiry of the ex-employee, his widow received family pension; she also passed away on 29.10.2011. The applicant, thereafter, made representations on 29.05.2018 and 14.08.2018 for family pension but none being disposed in her favour and, being aggrieved, the applicant has approached the Tribunal for the aforesaid relief.
4. Ld. Counsel further submits that the applicant will be fairly satisfied if a direction is issued to competent Respondent authority to dispose of the said

4th

representations in a time bound manner.

5. Ld. Counsel for the Respondents does not object to disposal of such representations in accordance with law.

6. Accordingly, without entering into merits of the matter, and, with the consent of the parties, we hereby direct Respondent No.3, who is the Sr. Divisional Personnel Officer, Eastern Railway, Sealdah Division, to examine the contents of the application, for grant of family pension, dated 29.05.2018, along with reminder dated 14.08.2018 (annexed at Annexure A/7 and A/8 to the O.A. respectively), if received at his end, within a period of eight weeks from the date of receipt of copy of this order. The concerned authority shall decide on the representations in accordance with law and will convey his decision, by way of a reasoned and speaking order to the applicant forthwith thereafter.

In case the applicant is found to be eligible for family pension, such pension should be sanctioned and disbursed to the applicant within a further period of sixteen weeks therefrom.

7. With these directions, the O.A. is disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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